

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

v 7.7.1989

MP No.1422/89
CA 1484/88

Shri D.R.Kapoor Applicant

Vs.

Union of India Respondents

For the Applicant Shri R.L.Sethi,
Counsel.

For the Respondents Shri P.H.Ramchandani,
Sr.Counsel.

Heard counsel for both sides. Learned counsel for the respondents has brought to our notice Office Memorandum dated 8.11.1988 issued by the respondents stating that Government of India have decided to extend the benefits of the judgement of this Tribunal in the case of Shri M.P.Verma & others relating to counting of ad hoc service for purposes of seniority to all similarly placed Programme Executives. He has also stated that the respondents have no objection to the application being disposed of in the light of the aforesaid Memorandum dated 8.11.1988. The prayer contained in the Misc.Petition 1422/89 is also on the same lines.

2. Learned counsel for the applicant has prayed in the circumstances that the Original Application may be treated as withdrawn.

He also submitted that the respondents may be directed to expedite the implementation of the judgement contained in the Office Order dated 8.11.1988.

3. In the circumstances, the Misc.Petition is disposed of accordingly and the Original Application is dismissed as withdrawn.

4. A copy of this order may be given 'dasti' to the counsel for both parties.

(P.C.JAIN)
MEMBER
7.7.89

(P.K.KARTHA)
VICE CHAIRMAN
7.7.89